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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 5 (RE-2001)/1997-2002
NEW DELHI: 31st March, 2001

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 1997-2002 published on 31st March, 1997 (RE-98) as amended from time to time, namely –

2. The following shall be added after paragraph 11 of Chapter 1A: General notes regarding import policy, of ITC(HS) Classifications of Export and Import Items, 1997-2002:

“ 12. Import of alcoholic beverages as classified under Chapter 22 of ITC(HS) Classifications of Export and Import Items, 1997-2002, shall be subject to compliance of various mandatory requirements as stipulated by various State Governments. ”

This issues in Public Interest.

(N.L. LAKHANPAL)
Director General of Foreign Trade and ex-officio
Additional Secretary to the Government of India

(O.P. HISARIA)
Dy. Director General of Foreign Trade